

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:281

ANSWERED ON:07.08.2015

Homes for Juveniles

Tarai Smt. Rita;Vichare Shri Rajan Baburao

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the funds provided to the States for construction of Observation Homes and Special Homes during each of the last three years and the current year; State/UT-wise including Odisha;
- (b) whether vacant posts exist in such homes, if so, the details thereof and the reasons therefor along with the time by which these vacant posts are likely to be filled up;
- (c) whether the Government has set up/proposes to set up separate homes for juveniles who attain eighteen years of age during the period of trial, if so, the details thereof and if not, the reasons therefor; and
- (d) the other steps taken/being taken by the Government to improve the overall functioning of the said homes and to fill up the vacancies therein?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a): The details of funds provided by the Government to the States/UTs for construction of Observation Homes and Special Homes during the last three years and current year, State/UT-wise including Odisha under Integrated Child Protection Scheme (ICPS) is Annexed. No funds have been released so far for the purpose during 2015-16.

(b): The data regarding vacant posts in such homes across the country is not maintained centrally.

(c): No, Madam.

(d): To ensure the safety and well being of children living in Child Care Institutions(CCs), the Ministry has been urging the States/UTs from time to time to register all the CCs under the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act). The Act and Central Model Rules framed thereunder, provide for monitoring, inspection, standards of care and measures that may be taken by the State Government/UT Administration to address any reported instance of atrocity/ill treatment. In the Juvenile Justice (Care and Protection of Children) Bill, 2015, there is a provision of mandatory registration of all CCs along with stringent penalty in case of non-compliance which includes imprisonment which may extend to one year or a fine of not less than one lakh rupees or both.
